

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO. †609
TO BE ANSWERED ON THE 26th February, 2016/Phalgun 7, 1937 (SAKA)

Empanelled Advocates in Banks

QUESTION

†609. SHRI RATTAN LAL KATARIA:

Will the Minister of FINANCE be pleased to state:

- (a) whether advocates are empanelled in different public, private sector banks and financial institutions in the country to look into their legal matters;
- (b) if so, the details thereof and the number of advocates empanelled by the different public, private banks and financial institutions during the last three years along with the number of SC and ST advocates out of them;
- (c) whether the Government is aware that the institutions which receive any grant from the Government exchequer are liable to provide reservation; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

The Minister of State in the Ministry of Finance

(SHRI JAYANT SINHA)

(a) to (d): Advocates are empanelled by the banks and financial institutions to handle their legal matters, as per their respective Board Policy. Empanelment is made on the basis of qualification, experience, willingness etc. of the Advocates. Since, the empanelment of Advocates is a contractual service on temporary basis, reservation policy is not applicable on such engagements. No such data is maintained by Reserve Bank of India (RBI) and Indian Banks' Associations (IBA).
